

T. S. (R) Case No. 3/2014

17.02.2022 None appears for the petitioner.

Perused the case record once again. It is seen that way back in the month of March 2019 notice was issued and petitioner was directed to take steps. Thereafter inspite of none service of notice fresh steps has not been taken by the petitioner. It is apparent that the petitioner is no longer interested to take forward the litigation.

In View of the same the case is dismissed for non prosecution.


District Judge
Dibrugarh